

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2401/2017

(Arising out of impugned final judgment and order dated 25/01/2017 in CRLA No. 378/1989 passed by the High Court Of Judicature at Allahabad)

JAI PRAKASH SHARMA

Petitioner(s)

VERSUS

STATE OF UP

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 31/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition as well as on the application for bail returnable within four weeks.

Dasti, in addition, is also permitted.

Learned counsel for the petitioner is permitted to serve the standing counsel for the respondent-State.

(Shashi Sareen)
AR-cum-PS

(S.S.R.Krishna)
Assistant Registrar